

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No.13(ND)2017
RT CP No.155/Chd/Hry/2017**

In the matter of _____,


SK E & C India Private Limited

.Petitioner/Applicant

Present:: Mr. Veer Singh, Advocates for the Applicant

This application has been received by transfer from the NCLT Principal Bench, New Delhi. In terms of directions dated 22.02.2017 affidavit of the Authorised Representative of the petitioner-company i.e. SK E & C India Pvt.Ltd. has been filed stating therein that notices were published in the newspapers 'Indian Express' (English) and 'Jansatta' (Hindi) and copy of the publications have also been attached. It is also stated that notice was sent to the Regional Director (Northern Region), Ministry of Corporate Affairs and the Registrar of Companies. However, postal receipt showing the despatch of the registered notices with track report of the postal department are not filed. Learned counsel seeks time to file compliance. Affidavit of the authorised representative stating compliance be filed with the documents at least 3 days before the date fixed.

List the matter for hearing on 18.07.2017.



(Justice R.P.Nagrath)
Member (Judicial)

May 31, 2017
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